

Dalmia Group so that the deal continues. We demand that immediately that shady deal should be cancelled and the interest of the workers should be protected. That is our demand. *(Interruptions)*

MR. SPEAKER: I am going to give chances to back-benchers.

*(Interruptions)*

SHRI BASU DEB ACHARIA (Bankura): Compensation should be paid to the families of the workers who are killed in the police firing. *(Interruptions)*

[*Translation*]

SHRI KRISHAN DUTT SULTANPURI (Shimla): Mr. Speaker, Sir, first I would like to submit that Advaniji should ask the members of his party to keep quiet so that I may express my views. In Himachal Pradesh, last night when the leaders of the employees were staging dharna against handing over of Power Projects to corporation they were lathi charged and arrested. Supply of water and electricity has been stopped to every village of Himachal Pradesh and all the districts like Shimla, Solan, Sirmaur, Una, Kangra, Chamba and Mandir. The Himachal Pradesh Government held an emergency meeting and the Chief Minister has handed over the state to the army there. He has caused trouble to the employees, patients of hospitals and women of villages in Himachal Pradesh. The Government has failed there. In the past too, during the Mandal-stir, they had terrorised the people by asking the army to stage a flag march, from Palanpur to Mandi and in almost all the districts like Chamba, Nahan and Shimla... *(Interruptions)* I would like to request you that the people of Himachal Pradesh must be protected from this cruel Government and justice should be provided to the people. If the State Government does not heed its advice, it should be dismissed... *(Interruptions)*

SHRI RAM LAKHAN SINGH YADAV (Arrah): A factory manufacturing valuable items like Cement, Sugar, Paper and Vanaspati etc. had been running for many years in Dalmia Nagar in Bihar State in which fifteen thousand employees were employed. But due to owners and managers this factory was closed down a few years back and according to the orders of the Supreme Court, an amount of Rs. fifteen crore was provided by the Central Government and an amount of Rs. fifteen crore was made available by the Bihar Government. Thus a total amount of Rs. thirty crore was made available to run this factory once again. However, the amount of Rs. thirty crore is being bungled due to mismanagement by the present manager and no active step has been taken to re-open the factory.

Not only this, more than 2 lakh people depend upon the fifteen thousand employees. They are starving today. In the circumstances mentioned above, I request to the Government of India to form a three member committee and take steps for the recommissioning the factory so that 15 thousand of employees and the 2 lakhs personal dependents on them may subsist.

... *(Interruptions)*...

[*English*]

SHRI HARADHAN ROY (Asansol): Sir, a few thousand contractors' labour are working in permanent and Pernod nature of jobs in each subsidiaries, under the Coal India Limited. This absolutely violates the Contractor's labour abolition and regularisation Act. The concerned Ministry of Government of India, has declared certain jobs as prohibited category which cannot be done by the contractor. But, Coal India is still engaging contractor's labour ignoring the Government order. They are not filling up the vacancies caused due to retirement, dismissal, death, medically unfit etc. They are engaging con-

tractor's labour in these vacant posts.

The open cast projects produce 40 per cent of the total coal production. Many of these OCPs are being allowed to run by the contractors with their men and machines, ignoring the Government order. After being pressurised, now Coal India has stopped operation of OCPs by contractors in some areas and as a result the workers have become jobless.

These contractors' labour are being deprived of their wages/pay and other benefits, as enjoyed by their counter parts who are or were on the Company's pay roll. The workers absolutely depend on the mercy of their contractors.

Therefore, I demand that all the OCPs must be run departmentally and the above mentioned contractors' labour who are or were working there must be regularised immediately, with retrospective effect, and they should be given all the benefits which their counterparts are enjoying on the Company's payroll.

SHRI K.V. THANGKABALU (Dharmapuri): Sir, I want to raise an issue on the subject of exemption of power driven pump spares/components from Excise duty.

Water handling power driven pumps are mainly used for agriculture and are exempted from excise duty. But, at present, when the components and spares are made outside the pump factory for consumption, excise duty has to be paid on them.

These pumps are made in small scale sector. They consume 20 per cent of national energy. Energy efficient, cost effective prototypes are now developed, which can save upto 15 per cent to 20 per cent of power and upto 30 per cent of scarce imported raw material. The components are to be standardised and made by individual units while

assembling is to be done by SSIs. The excise duty on these pumps will make the pump uncompetitive and the purpose of standardisation and energy saving material will be defeated. The poor farmers will be affected, if it is allowed to continue.

Hence, I request the hon. Finance Minister to remove the excise duty on pump components and spares.

[*Translation*]

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Speaker, Sir, the Sone Canal is the life line of five districts of Bihar. 28 lakh acre of land is irrigated through it. It come into existence during the British regime. But it is in miserable condition after the 42 years of independence. The engineer attending to the canal's work has reported that if Rs. 2000 crore are spent by Government of India on it and the canal is made pucca then 34 lakh acres of land instead of 28 lakh acres would be irrigated through it. The Government provided Rs. 22 crore last year. I appeal to the Government of India to provide Rs. 2,000 crore to make the Sone Canal, the life line of the people of the five districts, pucca so that irrigation facility could be provide there.

SHRI CHANDUBHAI DESHMUKH (Bharuch): Mr. Speaker, Sir, seven years have passed since Karjan, Daman Ganga, Deo and Guhai dams were built but the water of those dams is not available to the tribal areas because their canals passes under the railway crossing. The drains have not been built over them as yet. In order to build the drains, Government of Gujarat have written to the Ministry of Railways and lakh of rupees have been deposited. No solution has been found during the last seven years. Many schemes of Gujarat have been pending for not providing the forest land by the Ministry of Forest. I request the Government to solve the problem at the earliest.